Suppl. List VC Sr. No. 01

IN THE HIGH COURT OF JAMMU AND KASHMIR AT SRINAGAR

EMG WP(C) No. 16-A/2020 EMG CM No. 04-A/2020

Abdul Qayoom Chalkoo

... Petitioner(s)

Through: - Mr. R. A. Jan, Sr. Advocate

with Mr. Suhaib Banday, Adv.

V/s

UT of J&K and Ors.

....Respondents(s)

Through:

CORAM:

Hon'ble Mr Justice Sanjay Dhar, Judge

ORDER US

23.04.2020

While Mr. R. A. Jan, learned senior counsel appearing for the petitioner has been provided the link and is on VidyoDesktop;

Heard learned senior counsel for the petitioner.

The main contention of the learned senior counsel is that the impugned order No. 63-RD of 2020 dated 12.03.2020, issued by the respondent No. 2, whereby status of the petitioner, from permanent employee of Rural Engineering Wing of Community Development/Rural Development Gazetted Service has been relegated to a daily rated worker, has been issued without holding regular enquiry and without adhering to the principles of natural justice and the constitutional guarantees as envisaged under Article 311(2) of the constitution of India.

Prima facie there appears to be some merit in the submissions of learned senior counsel appearing for the petitioner.

Issue notice to the respondents returnable within two weeks.

EMG CM No. 04-A/2020

Notice as above

In the meantime, status of the petitioner, as it existed prior to issuance of impugned order No. 63-RD of 2020 dated 12.03.2020, passed by the respondent No. 2, shall not be disturbed.

List on 15.05.2020.

SD/ (Sanjay Dhar) Judge

Srinagar 23.04.2020 Mohammad Yasin Dar

